1	2	3
33,	Pondicherry	10510
34.	Chandigarh	0
	TOTAL:	37047384

Supply of safe drinking water in rural Karnataka

3085. DR. VIJAY MALLYA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of steps so far been taken by Government to enable the people of the rural areas of Karnataka to have access to safe drinking water and prevent water borne diseases; and
- (b) the steps taken by Government to monitor the quality of drinking water in rural areas of the State?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (MS. AGATHA SANGMA): (a) and (b) Rural water supply is a State subject. This Department supplements the efforts of the States by providing them with technical and financial assistance under the centrally sponsored National Rural Drinking Water Programme (NRDWP) in which 65% of the funds can be utilized for coverage and tackling water quality problems in rural areas. During the current financial year an amount of Rs. 644.92 crore has been allocated under NRDWP to the State Government of Karnataka of which Rs. 306.34 crore has already been released to the State during the current financial year. Under NRDWP, 5% of funds are earmarked for taking up Support activities which inter alia include establishment of district and sub-district water quality testing laboratories for monitoring the quality of drinking water in rural areas of the country. Further under National Rural Drinking Water Quality Monitoring and Surveillance programme, funds for procurement of field test kit for testing chemical and bacteriological parameters of drinking water to each Panchayat in the country have been provided to all States. This programme also includes training of 5 grassroot workers in each Panchayat for testing their own drinking water sources and awareness generation for consuming safe drinking water.

Computerisation of land records

†3086. SHRI JAI PRAKASH: Will the Minister of RURAL DEVELOPMENT be pleased to state:

 (a) whether the State Government of Uttar Pradesh has submitted any project report to Government for computerisation of land records of Land Revenue department of the State;

[†]Original notice of the question was received in Hindi.

- (b) if so, the date of receipt of such report by Government;
- (c) the details of this project report and estimated expenditure made thereon; and
- (d) by when Government would take a decision on it?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SISIR ADHIKARI): (a) to (d) Yes, Sir. A proposal amounting to Rs. 48.54 crore including State share for five districts, *viz.*, Allahabad, Barabanki, Ghaziabad, Jaunpur, Mathura and State-level Data Centre was received from Government of Uttar Pradesh on 28.11.2008 for release of funds under the Centrally-sponsored National Land Records Modernization Programme (NLRMP). Funds were requested by the State Government for computerization of land records including digitization of cadastral maps and inter-connectivity among revenue offices, survey/resurvey, modern record rooms/land records management centres at tehsil-level etc. The proposal was placed before the Project Sanctioning and Monitoring Committee, constituted under the NLRMP. Against this proposal, the Committee recommended release of funds amounting to Rs. 17.95 crore towards Central share. Accordingly, Rs. 13.46 crore towards Central share was released during 2008-09 (December, 2008) as first instalment.

During 2009-10, a proposal costing Rs. 214.35 crore including State share was received from the State Government on 19.11.2009 under the NLRMP for computerization of all 355 Sub Registrar Offices in the State. The proposal was placed before the Project Sanctioning and Monitoring Committee, constituted under the programme. It was decided that release of funds may be considered for SROs which have not been computerized in the aforesaid 5 districts covered under the NLRMP during 2008-09. Accordingly, against the total sanctioned funds of Rs. 0.95 crore by the Committee towards Central share, Rs. 0.71 crore was released to the State Government as 1st instalment during February, 2010.

During the current financial year, two proposals, *viz.*, (i) proposal costing Rs. 4.04 crore for setting up 2 NLRMP Cells at the State Training Institutes at Hardoi and Allahabad was received on 16.4.2010 and (ii) proposal costing Rs. 20.25 crore including State share for three districts, *viz.*, Chandauli, Mirzapur and Sonbhadra was received on 31.5.2010. These proposals have been considered by the Project Sanctioning and Monitoring Committee under the programme. As per recommendations of the Committee, against the total sanctioned funds of Rs. 3.74 crore, Rs. 2.25 crore has been released as first instalment to the State Government during August, 2010 for setting up 2 NLRMP Cells. Regarding the proposal for the three districts, it was decided in the meeting of the Committee that the status of steps taken by the State Government for implementation of the programme in the five districts and for setting up State-level data centre including utilization of funds position may be obtained from the State Government before considering release of funds. Accordingly, the State Government has been requested for the purpose.